

B.A.No. 2360
FIR No. 193/2018
PS EOW
State v. Anuj Jaipuria

26.06.2021

Present: Sh. M. K. Shukla, Ld. Substitute Addl. PP for State
through videoconferencing.

Sh. Mohit Batra, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of regular
bail on behalf of accused-applicant Anuj Jaipuria in case FIR No.
193/2018.

Arguments heard. For orders, put up at 4 pm.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(Neelofer Abida Perveen)
Special Judge-02, NDPS/
ASJ, (Central), THC/Delhi
26.06.2021

At 4 pm

ORDER

This is an application u/s 439 Cr.P.C. for grant of regular
bail on behalf of accused-applicant Anuj Jaipuria in case FIR No.

193/2018.

Ld. counsel for the accused-applicant has contended that accused-applicant has been falsely implicated in the present case, that the accused-applicant is in custody in connection therewith since 6.1.2021. That co-accused, wife of accused-applicant has been granted bail. That accused-applicant has clean antecedents and has no previous involvement in any criminal case. That investigation is complete and chargesheet has been filed and further custody is not required for the purposes of investigation any longer.

Ld. Addl. PP has submitted that Accused-applicant along with his wife Sakshi Jaipuria, criminally conspired with each other, deliberately and knowingly without the consent of his father (complainant) kept his property as collateral security with NBFC. FSL has confirmed signatures of accused Anuj Jaipuria are genuine and signatures of complainant and his wife are forged on the Loan Agreement Booklet and signature of complainant is forged on the Application request for issuance of no dues certificate dt: 29.02.2016 to Noida Authority.

Heard.

The present Case FIR is registered on the statement of the father of the accused-applicant, registered owner of the mortgaged property. Without the knowledge of the complainant and his wife, the accused-applicant had obtained a Home Equity

loan from M/s Cholamandalam showing the complainant as a co-applicant upon forged signatures and fabricated documents. The loan amount after statutory deductions was disbursed in HDFC Bank A/c No. 32028113, ICICI Bank Loan A/c- LANOD00032284931 and HDFC A/c No. 0314153006670, all these three accounts belong to the accused-applicant, from the loan amount, accused invested Rs. 1,11,00,000/- in his Trading Account maintained with M/s Globe Capital and got settled/paid off the EMIs of his vehicle no. UP16AZ4373 financed from ICICI Bank and another Auto Loan (UP16AY 8054) of a sum of Rs. 9,23,000/-, the said vehicles and the account has been settled through the cheated amount, and when the Valuer of the Financial institution for due diligence had visited the property, he met the wife of the accused-applicant, a co-accused in this case who has already been granted regular bail in the present case and not the actual owners thereof. The accused-applicant was declared proclaimed person by the Court vide order dated 31.01.2020, the co-accused who has been granted regular bail had also been declared as proclaimed person. The FSL result is also received and the same supports the case of the prosecution against the accused-applicant.

Taking into consideration, that the co-accused has already been granted bail, all the recoveries stand effected, investigation is complete, chargesheet is filed, the accused-

applicant has clean antecedents, the application at hand are allowed, and regular bail is granted to the accused-applicant Anuj Japuria, upon his furnishing personal bond and two local sureties in the sum of Rs.50,000/- each and subject to the condition that prior to his release, accused applicant shall deposit his passport if he holds one with the IO. That accused shall furnish the mobile phone number to be used by him which mobile phone number it shall be ensured by him is kept on switched on mode through out with location activated and shared with the IO at all times. That accused-applicant shall confirm his location telephonically with the IO on the first day of each calendar month. That he shall scrupulously appear on each and every date of hearing before the court so as not to cause any obstruction or delay to its progress and he shall not interfere with the proceedings in any manner, that he shall not engage in any criminal activity, that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such threats to the Court or to any police officer or tamper with the evidence. That accused and sureties shall not change their mobile phone numbers and verified addresses without prior intimation to the IO and that accused and sureties shall also intimate the IO in the event of change of address. That accused-applicant under no circumstances be found within 100 meters radius of the complainant/eye witness and

his residence.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
26.06.2021